

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 168
173/241- 242/PB/2019

IN THE MATTER OF:

Emaar Holding II

.... Applicant/petitioner

Vs.

Emaar MGF Land Ltd. & Ors.

.... Respondent

SECTION:

Under Section 241- 242

Order delivered on 15.01.2020

Coram:

SHRI B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Dheeraj Nair, Mr. Kumar Kislay, Mr. Angad Baxi, Advs.
For the Respondent : Mr. Sudipto Sarkar, Sr. Adv. With Mr. Kunal Sinha Advs. For Respondent No. 1
Mr. Sahil Mongia, Advs. Dr. U.K Chaudhary, Sr. Adv. Mr. Manisha Chaudhary, Mr. Abhinav Vashist, Sr. Adv.
Mr. Jayant K. Mehta, Mr. Pratham Soni, Advs. For R-2,3,4,8 Mr. Krishnendu Dutta with Mr. Santosh Krishnan, Advs. Mr. Santosh Krishnan, Ms. Deepshikha Sansanwal, Advs. For R-9
Mr. Krishnan Kumar, Adv. For R-2, 4,11, 15

ORDER

Notice of the petition as well as application to the respondents/non-applicants be issued.

The issue concerning interim relief shall be considered on the adjourned date.

List for further consideration on 22.01.2020.

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(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

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(S. K. MOHAPATRA)
MEMBER (TECHNICAL)